

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)  
**NO.HC.VII-205/2013/ 1108 /A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri T. Kalita,  
District & Sessions Judge,  
Dhubri.

Dated Guwahati the 15<sup>th</sup> February, 2021.

Sub: **Car permission.**

Ref:- Your letter No. DJ.XIII-2/2019/584/E, dtd 10.02.2021

Sir,

With reference to the above, I am directed to inform you that you have been directed to dispose of the matter of Shri J. Borah, Adddntional District & Sessions Judge, Bilasipara regarding permission to use his allotted official vehicle to Mangaldoi from 12.02.2021 to 15.02.2021, at your level.

Yours faithfully,

*Sdt*

**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-205/2013/ <sup>1110</sup> 1109 /A, dated 15.2.2021

Copy to:

1. Shri J. Borah, Additional District & Sessions Judge, Bilasipara.
2. The Project Manager, Gauhati High Court.

  
**JT.REGISTRAR (VIGILANCE)**

*Kola*